

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 820 of 2020

IN THE MATTER OF:

Mr. Dhan Prakash Gupta

...Appellant

Versus

M/s. Daehsan Trading India Pvt. Ltd.

...Respondent

Present:

For Appellant :

Ms. Ekta Choudhary, Advocate

Mr. Amar Gupta, Chartered Accountant

For Respondent :

Mr. Anant A. Pavgi, Mr. S. Rajendran and Mr. Yajura R.V., Advocates

O R D E R

(Through Virtual Mode)

25.11.2020 Pleadings have been completed. However, written submissions have not been filed. Learned counsel for the Respondent submits that a copy of the rejoinder filed by the Appellant has not been served upon him. Learned counsel for the Appellant may provide a copy of the rejoinder to the learned counsel for the Respondent during the course of the day. Learned counsel for the parties may file their short written submissions, not exceeding three pages along with relevant case laws, within two weeks.

Post the matter 'for hearing' on **19th January, 2021** at 2.00 P.M. on the top of the list.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Shreasha Merla]
Member (Technical)**

/ns/gc/